

24/31 Aug. ①

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.726/98

Shri S.C.Hiremath

...Applicant.

V/s

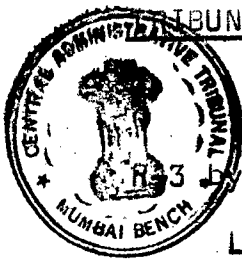
Administrator of U.T.of Daman and Diu.

...Respondent.

CORAM : HON'BLE MEMBER(A) SHRI D.S.BAWEJA
HON'BLE MEMBER(J) SHRI A.M.SIVADAS.

TRIBUNAL'S ORDER : (FINAL)

DT- 24.8.99



Applicant by Shri I.J.Naik. R-1 & 2 by Shri V.S.Masurkar.
R-3 by V.D.Vadgavkar.

Learned counsel for the applicant makes a prayer that
applicant wants to withdraw the O.A. The prayer is allowed
The O.A. stands disposed of as withdrawn. The interim stay
order granted on 16.10.98 accordingly stands vacated. No order
as to costs.

Certified True Copy.

Date 30.8.99

Bhramy
Section Officer
Central Admn Tribunal,
Bombay Bench.

CAT/MUM/JUDL/O.A.726/98

5602-4

Dated ; 27.8.99

Copy to : 1. Shri S.C.Hiramath,
C/o Shri I.J.Naik, Counsel for Applicant.

2. Administrator of U.T.of Daman & Diu, through
Shri V.S.Masurkar, Counsel for Respd. - 1&2.
Shri V.D.Vadavkar, Counsel for Respd. - 3.

31/8/99

Despatched on

[Signature]
Dated

31/8

Bhramy
SECTION OFFICER

Received a copy,
J. Naik

[Signature]
31/8/99
MR VINAY S. MASURKAR
Govt. Counsel,